

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 114 OF 2026

IN THE MATTER OF:

DR. AMIT KUMAR

.....APPLICANT

VERSUS

UNION OF INDIA & ORS.

.....RESPONDENTS

....

INDEX

SLNo.	PARTICULARS	PAGES
1.	RESPONSE ON BEHALF OF U.P. POLLUTION CONTROL BOARD	
2.	<u>ANNEXURE-1</u> A true copy of the said letter	
3.	<u>ANNEXURE-2</u> A true copy of the inspection report dated 22.05.2026	
4.	Vakalatnama	

NEW DELHI

DATED: 26.05.2026

(PRADEEP MISRA & DALEEP DHYANI)

Counsel for U.P. Pollution Control Board

138, New Lawyers Chamber,

Supreme Court of India,

New Delhi-110001

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ORIGINAL APPLICATION NO. 114 OF 2026

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RESPONSE ON BEHALF OF U.P. POLLUTION CONTROL BOARD

I, Geetesh Chandra, S/o Radhe Shyam Chandra, aged about 47 years, Regional Officer, U.P. Pollution Control Board, Muzaffarnagar, U.P. do hereby solemnly affirm and declare as under:

1. That I in the abovenoted capacity am well conversant with the facts and records of the present case, hence am competent to swear this affidavit.
2. That the abovenoted matter came up for hearing on 16.02.2026 when this Hon'ble Tribunal has issued notice to Respondent including the U.P. Pollution Control Board.
3. That it is submitted that one Shri Gaurav Gupta on behalf of M/s. Quair International Pvt. Ltd. has applied Consent to Establish a Khandsari and Jaggery unit vide application dated 23.12.2023. The said unit was to be established on Khasra No. 279, 291, 292 in Village Rataund, Masoora, Shamli.

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
25 MAY 2026

Geetesh Chandra

4. That the U.P. Pollution Control Board after considering the said application has granted Consent to Establish vide letter dated 03.02.2024. A true copy of the Consent to Establishment is being enclosed herewith and marked as **Annexure-1**.

NOTARY

5. That however the said industry was not set up and in its place alongwith some other land, the proposed industrial park is to be developed.

NOTARY

6. That in pursuance of the notice issued by this Hon'ble Tribunal inspection of the site of Khasra Nos. 268, 273, 279, 284/2M, 286, 288, 289, 291, 292, 293 and 299 has been inspected wherein M/s. Ionex Textile Park Pvt. Ltd. has to be established for establishing various textile units. The total area is about 115500 Sq. Meters. At the time of inspection, it revealed that the said Khasra Nos. has been declared as non-agricultural land by the Court of Sub Divisional Officer, Tehsil Kairana, District Shamli. The boundary wall of the site has been found completed and one shed was found established, however, no industrial activity has been found operational. After issuance of the order passed by this Hon'ble Tribunal, no construction has been done in the premises.

NOTARY

7. That two borewells have been found established which neither have flow meters nor no objection certificate has been obtained from the U.P. Groundwater Department. The distances of the proposed project in various direction is as follows:

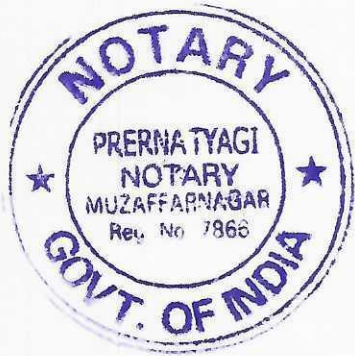
NOTARY

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

25 MAY 2026

[Handwritten Signature]

Longitude/latitude of boundarywall of the proposed project.	Measurement of distance from the proposed project.
29.522551, 77.158227	In the south direction of the proposed project, there is abadi of Village Ashrafpur at a distance of approximately 160 meters from boundary wall.
29.524341, 77.160143	In the east direction of the proposed project, Katha drain/river is situated at a distance of about 250 meters from the boundary wall and there is abadi of Village Rataundh at a distance of approximately 425 meters.
29.525534, 77.157983	In the north direction of proposed project, there is abadi of Village Shyamnagar at a distance of about 530 meters.
29.523723, 77.153710	In the west direction of proposed project, at about 70 meter's distance in South-West direction from boundary wall, there is Affordable Iconic Public School (Educational Institution) and abadi of Village Masoora at a distance of about 840 meters.



PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

25 MAY 2020

8. That it is informed that it is proposed to have a CETP for treatment of effluent generated from dying units. Further as the

[Handwritten Signature]

NOTARY

NOTARY

NOTARY

NOTARY

built up area is more than 20000 sq. meters, hence it is mandatory to have environment clearance from State Environment Impact Assessment Authority, U.P. before establishment of the project. A true copy of the inspection report dated 22.05.2026 is being enclosed herewith and marked as **Annexure-2.**

9. That it is submitted that the site of the proposed project is not as per the guidelines issued by Central Pollution Control Board in January, 2025 and the notification dated 29.01.2025 issued by Government of India.

10. That the U.P. Pollution Control Board craves liberty of this Hon'ble Tribunal to file the present short affidavit and will subsequently file an additional/detailed affidavit, if so required.

The above facts are being submitted for kind consideration of this Hon'ble Tribunal.



[Signature]
DEPONENT

VERIFICATION

I, the abovenamed deponent do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE ^{25th} DAY OF MAY, 2026 AT MUZAFFARNAGAR.

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

25 MAY 2026

worn before me at.....
deponent.....
is/are identified by Shri.....
I have satisfied myself by examining the deponent who understand the contents of the affidavit which has been read out & explained by me to the deponent fee....
charged Rs.
NOTARY, DISTT. MUZAFFARNAGAR

[Signature]
DEPONENT

Identified by
[Signature]

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :03/02/2024 To 02/02/2029

Ref No. - 198013/UPPCB/Circle3(UPPCBHO)/CTE/SHAMLI/2023

Dated:- 03/02/2024

To ,

Shri GAURAV GUPTA

M/s Quair International Pvt Ltd.

MASOORA ROAD VILL RATAUND,SHAMLI,247773

SHAMLI

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 23804947 dated - 23/12/2023. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Sugarcane 200 TPD	Metric Tonnes/Day	200
Food Grain CIP Chemicals (Alkali) 50 kg/day	Kg/Day	50
Lime 400 kg/day	Kg/Day	400

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Jaggery and Khandsari (25 MTD)	25.0

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
Bagasse	Metric Tonnes/Day	70	70

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Borewell	5.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	3.0
Industrial	0.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption()	Use
Others	10.0	Bagasse for Boiler 2 TPH
Others	2.5	Biogas for the same boiler
Others	0.100	Diesel/Gas/or as approved by CAQM for DG Sets 100 KVA (02 Nos.)

5. Status of Environmental clearance.
6. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
7. The industry is directed to furnish the progress of establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control device, by 10th day of completion of subsequent quarter in the Board.
8. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry within 6 months to the Board.
9. The industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
10. It is mandatory to submit Air and Water consent application, complete in all respect, four months before start of production, to the U.P. Pollution Control Board.
11. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry without any prior information, in case of false submission of information or non compliance of conditions imposed in this CTE.
12. Unit shall comply the conditions of Environmental Clearance granted by the competent authority.
13. Unit shall comply with the conditions imposed in NOC granted by CGWA for ground water abstraction.
14. Unit shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and treated effluent recycled or supplied to irrigation.
15. The unit shall install adequate APCS to achieve particulate emission standard of 150 mg/Nm³.
16. The industry should ensure the operation of the ETP and APCS in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide its GO no GSR .35 (E) dated 14/01/2016.
17. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
18. Industry must strictly comply with the various provisions of notification no.1533 as amended issued by MINISTRY OF ENVIRONMENT AND FORESTS, New Delhi dated 14th September, 2006 & follow the Norms of Water (Prevention & Control of Pollution) Act 1974, Air (Prevention & Control of Pollution) Act 1981 and Environment (Protection) Act 1986.
19. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
20. The industry shall adopt an effective environment management system and environment management plan to protect the environment. Due priority should be given for greenery development and rain water harvesting in the factory premises and around.
21. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.

Specific Conditions:

1. This Consent to Establish is being granted to M/s. QUAIR INTERNATIONAL PVT. LTD. for establishment of a unit at Village Rataund, Masoora Road, Shamli (Khasra No. 279, 291, 292) for Production of Jaggery and Khandsari 25.0 MT/Day ONLY. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. The sewage/ domestic effluent of the unit should not be more than 3.0 KLD and treated through Septic Tank.
4. The unit shall ensure to install Effluent Treatment Plant of capacity 40 KLD as proposed in Feasibility Report submitted with application form.
5. The unit shall ensure that no industrial effluent will be discharge outside the industry premises and maintain Zero Liquid Discharge as proposed in Feasibility Report submitted with application form.
6. Continuous Progress report should be submitted to this Board by each date of 10th of every month regarding installation of Plant, Machinery & green belt, APCS/ Effluent Treatment Plant etc.
7. Cooling/Scrubbing water should be totally recycled in process. Don't discharge any industrial effluent from the unit.
8. The unit shall ensure to install Air Pollution Control System as proposed (1) Cyclone Type Dust Collector, Wet Scrubber on Boiler 2.0 TPH Capacity with 20 Meter Stack Height from ground level and ladder, plate form and port hole.
9. Roof top rain water harvesting system should be installed in premises to conserve the rain water.
10. Solid waste generated from the unit should be treated properly so that no caused Air, water or soil pollution.
11. Prior to abstraction, industry shall obtain a No Objection Certificate from U.P. Ground Water Department for abstraction of ground water.
12. The unit will not start its operation, unless Consent to Operate is obtained under Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 from the Board. It is mandatory to submit Air and Water consent application complete in all respect, one month before start of operation of unit, to the U.P. Pollution Control Board.
13. The unit should be complied the provision of Environment (Protection) Act, 1986.
14. Exhaust stacks of proposed CPCB-IV Plus DG sets of 100 KVA (02 Nos.) should have 2.0 meter high above nearest roof top. For control of noise, acoustic enclosure should be installed on DG Sets.
15. The unit shall ensure to comply the directions issued regarding DG Sets by Commission for Air Quality Management in Delhi-NCR and Adjoining Areas.
16. This NOC is issued purely from environmental angle and the Board will not be responsible for any claim, counter claim, ownership, partnership, land dispute etc. of the unit.
17. Unit should develop minimum green belt 20 meter wide around premises or 33% total area of land whichever is minimum, covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf. You are directed to develop Miyawaki Forest as per the SOP available at URL:- <http://www.upecp.in/TrainingSession.aspx>.
18. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
19. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board, Uttar Pradesh Pollution Control Board and Commission for Air Quality Management in Delhi-NCR and Adjoining Areas for protection and safeguard of environment from time to time.
20. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
21. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission. Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions.
22. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 03/03/2024 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

**Regional Officer
UPPCB, Muzaffarnagar**

Dated:- 03/02/2024

Copy To -

**Regional Officer
UPPCB, Muzaffarnagar**



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-114/2026 डॉ0 अमित कुमार बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में पारित आदेश दिनांक 16.02.2026 के अनुपालन में निरीक्षण आख्या।

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0-114/2026 डॉ0 अमित कुमार बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में शिकायतकर्ता श्री अमित कुमार द्वारा शिकायत दर्ज करायी गयी है कि मै0 आयोनेक्स टैक्सटाईल पार्क प्रा0लि0 के नाम से ग्राम-रतौंध, तहसील-कैराना, जनपद-शामली में 17 औद्योगिक इकाईयों की स्थापना की जानी है, जिसमें डाईंग यूनिट भी सम्मिलित हैं, जो केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईडलाईन वर्ष 2025 में लाल श्रेणी में आच्छादित है। परियोजना परिसर का क्षेत्रफल लगभग 1,15,571.32 वर्गमी0 है एवं परियोजना में डाईंग इकाईयों से जनित अशुद्धिकृत उत्प्रवाह के शुद्धिकरण हेतु सी.ई.टी.पी. निर्माण किया जाना प्रस्तावित है, जो EIA Notification 2006 में Category B के अन्तर्गत Sl. No. 8a एवं 7c में आच्छादित है। शिकायतकर्ता द्वारा संदर्भित परियोजना में पर्यावरणीय नियमों का अनुपालन न किये जाने सम्बन्धी आपत्ति व्यक्त करते हुए मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में ओ0ए0 सं0-114/2026 डॉ0 अमित कुमार बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स दाखिल किया गया है। मा0 अधिकरण द्वारा दिनांक 16.02.2026 को आदेश पारित किये गये हैं, जिसके सुसंगत अंश निम्नवत् है-

".....2. The allegation of the applicant is that the construction at the site has commenced without obtaining any Environmental Clearance (EC) and CTE or CTO. In support of such a submission the Applicant has referred to the photographs in Annexure A-1 (page 18) and the inspection report in Annexure 16 (page 284) which indicate that the boundary wall has been constructed and a workshop has been set up. The Applicant further submits that area of this project is 1,15,571320 sq. m., therefore, it is a project covered under clause 8A of Schedule to the EIA Notification, 2006. He further submits that this project is also covered by clause 7(c) of the Schedule of the EIA Notification, 2006 which relates to the industrial estates/parks. He also submits that there is CETP to be set up in the project which is covered by clause 7(h) of the EIA Notification, 2006. He submits that though the project is covered by the EIA Notification but without obtaining the EC, the construction activity has started. He has further submitted that project is being set up in violation of the citing criteria prescribed by the CPCB in the Control of Air Pollution (Grant, Refusal and Cancellation of Consent) Guidelines, 2025. That the Guidelines 9(1)(a) provides for a distance criteria of 500 meters from the surface water body but the project is being set up at a distance of 100-200m from Katha river whereas the flood plain of the river has not been notified. He further submits that citing criteria in Rule 9(1) (b) provides for a minimum distance of 500 m. for red category units from the educational institutes but the industrial park is being set up adjacent to A.I.P.S. English Medium Public School.

क्रमश...2....

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-2-

7. Applicant is directed to serve the remaining Respondents and file affidavit, of service atleast one week before the next date of hearing.

8. Till the next date of hearing, the UP PCB is directed to ensure that no illegal construction is done by the Respondent No. 9 without requisite ECs and permission

10. List on 28.05.2026."

मा0 राष्ट्रीय हरित अधिकरण के पारित आदेश के अनुपालन में प्रस्तावित परियोजना स्थल मै0 आयोनेक्स टैक्सटाईल पार्क प्रा0लि0, ग्राम-रतौंध, तहसील-कैराना, जनपद-शामली का संयुक्त निरीक्षण उ0प्र0 भूगर्भ जल विभाग एवं क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा दिनांक 22.05.2026 को किया गया। निरीक्षण के समय प्रस्तावित परियोजना प्रतिनिधि श्री नीरज कुमार सुपरवाइजर उपस्थित रहे। परियोजना द्वारा प्रेषित पत्र दिनांक 10.04.2026 के अनुसार उक्त परियोजना ग्राम रतौंध के खसरा संख्या 268, 273, 279, 284/2मि, 286, 288, 289, 291, 292, 293, 299 पर स्थापित की जानी प्रस्तावित है। उक्त समस्त खसरा संख्याओं को न्यायालय उपजिलाधिकारी तहसील कैराना, जिला शामली द्वारा अकृषक/औद्योगिक उद्घोषित किया गया है। निरीक्षण के समय प्रश्नगत स्थल/परिसर के चारों ओर बाउन्ड्रीवाल का निर्माण कार्य पूर्ण पाया गया एवं परियोजना परिसर के अन्दर टिन शेड स्थापित पाया गया, जिसमें किसी प्रकार की औद्योगिक गतिविधियां संचालित नहीं पायी गयी। मा0 अधिकरण द्वारा पारित आदेश के उपरान्त परियोजना परिसर में कोई निर्माण कार्य नहीं किया गया। परियोजना स्थल पर 02 नग बोरवेल स्थापित पाये गये, जिन पर फ्लो मीटर स्थापित नहीं पाये गये। उक्त बोरवेल की स्थापना हेतु उ0प्र0 ग्राउण्ड वाटर डिपार्टमेन्ट से अनापत्ति प्रमाण पत्र प्राप्त नहीं किया गया है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईडलाइन जनवरी-2025 के अन्तर्गत उक्त परियोजना की स्थापना स्थल से Siting Criteria सम्बन्धी दूरियां निम्नवत् पायी गयी -

प्रस्तावित परियोजना की बाउन्ड्रीवाल के अक्षांश/देशान्तर	प्रस्तावित परियोजना से दूरी मापन
29.522551, 77.158227	प्रस्तावित परियोजना की दक्षिण दिशा में स्थापित बाउन्ड्रीवाल से लगभग 160 मी0 की दूरी पर ग्राम अशरफपुर की आबादी स्थित है।
29.524341, 77.160143	प्रस्तावित परियोजना की पूरब दिशा में स्थापित बाउन्ड्रीवाल से लगभग 250 मी0 की दूरी काठा नाला/नदी स्थित है एवं लगभग 425 मी0 की दूरी पर ग्राम रतौंध की आबादी स्थित है।
29.525534, 77.157983	प्रस्तावित परियोजना की उत्तर दिशा में स्थापित बाउन्ड्रीवाल से लगभग 530 मी0 की दूरी पर ग्राम श्यामनगर की आबादी स्थित है।
29.523723, 77.153710	प्रस्तावित परियोजना की पश्चिम दिशा में स्थापित बाउन्ड्रीवाल से दक्षिण-पश्चिम दिशा में लगभग 70 मी0 की दूरी पर अफोर्डेबल आईकॉनिक पब्लिक स्कूल (शैक्षणिक संस्थान) एवं लगभग 840 मी0 की दूरी पर ग्राम मंसूरा की आबादी स्थित है।





सन्दर्भित परियोजना केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा जारी गाईडलाइन जनवरी 2025 के अनुसार लाल श्रेणी के अन्तर्गत आच्छादित होती है। भारत सरकार द्वारा जारी अधिसूचना दिनांक 29.01.2025 के अनुसार लाल श्रेणी के अन्तर्गत आच्छादित उद्योगों की स्थापना हेतु उक्त स्थल उचित नहीं है। संदर्भित परियोजना का क्षेत्रफल 1,15,571.32 वर्गमीटर है तथा परियोजना में डाईंग इकाईयों से जनित अशुद्धिकृत उत्प्रवाह के शुद्धिकरण हेतु सी.ई.टी.पी. का निर्माण किया जाना प्रस्तावित है, जो ई.आई.ए. नोटिफिकेशन 2006 के अनुसार कैटेगरी-बी के अन्तर्गत क्र०सं० 8ए (बिल्डिंग/कंस्ट्रक्शन प्रोजेक्ट बिल्टअप एरिया $\geq 20,000$ Sqm and $< 1,50,000$ Sqm) एवं 7एच (कॉमन एफ्ल्यूएंट ट्रीटमेंट प्लांट) के अन्तर्गत आच्छादित होता है। परियोजना की स्थापना से पूर्व राज्य पर्यावरण प्रभाव आंकलन प्राधिकरण (SEIAA) से पर्यावरणीय स्वीकृति प्राप्त किया जाना अनिवार्य है।

यह भी अवगत कराना है कि क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर के पत्र सं०-1385/ओ०ए० सं०-114/डॉ० अमित कुमार/2026 दिनांक 19.02.2026 द्वारा मै० आयोनेक्स टैक्सटाईल पार्क प्रा०लि० को पर्यावरणीय स्वीकृति एवं राज्य बोर्ड से अनुमति/सहमति प्राप्त किये बिना परियोजना का निर्माण कार्य न किये जाने एवं मा० राष्ट्रीय हरित अधिकरण द्वारा जारी आदेश का अनुपालन सुनिश्चित किये जाने हेतु निर्देशित किया गया। परियोजना प्रबन्धन द्वारा अपने पत्र सं०-ITPL/UND/NC/2026-01 दिनांक 10.04.2026 के माध्यम से परियोजना स्थल पर निर्माण कार्य राज्य बोर्ड से अनुमति/सहमति एवं State Level Environment Impact Assessment Authority (SEIAA) द्वारा पर्यावरणीय स्वीकृति प्राप्त होने के उपरान्त ही प्रारम्भ किये जाने के सम्बन्ध में सूचित किया गया है। छायाप्रति संलग्न है।


22/05/26

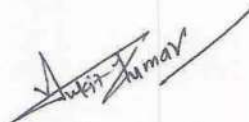
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जे०इ०ए०

उ०प्र० प्रदूषण नियंत्रण बोर्ड
मुजफ्फरनगर।


22/05/26

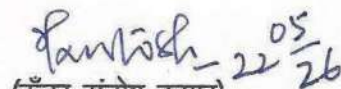
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अवर अभियन्ता

उ०प्र० प्रदूषण नियंत्रण बोर्ड
मुजफ्फरनगर।


Ankit Kumar

(अंकित कुमार)
सहा०अभि०

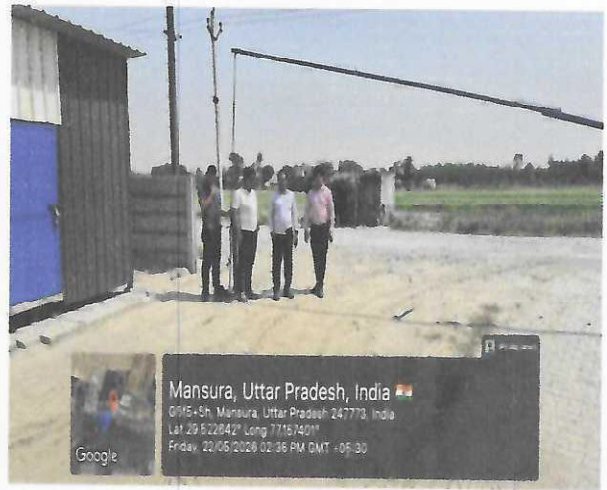
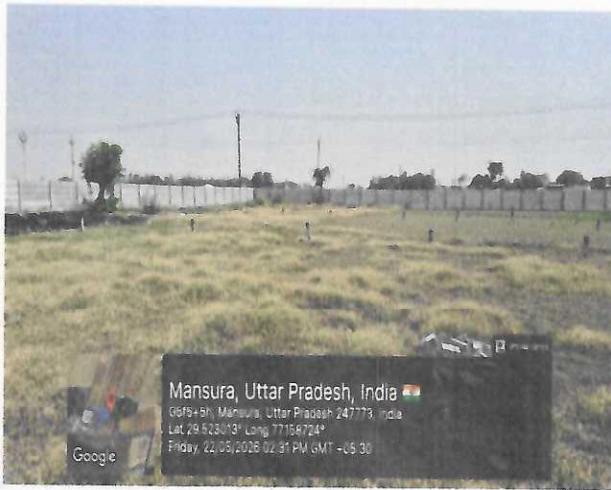
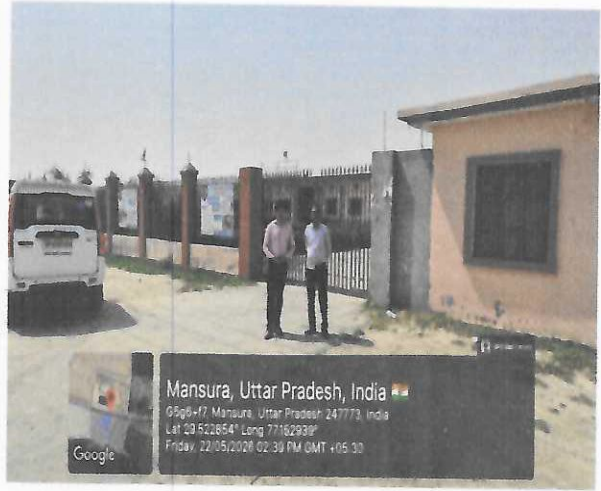
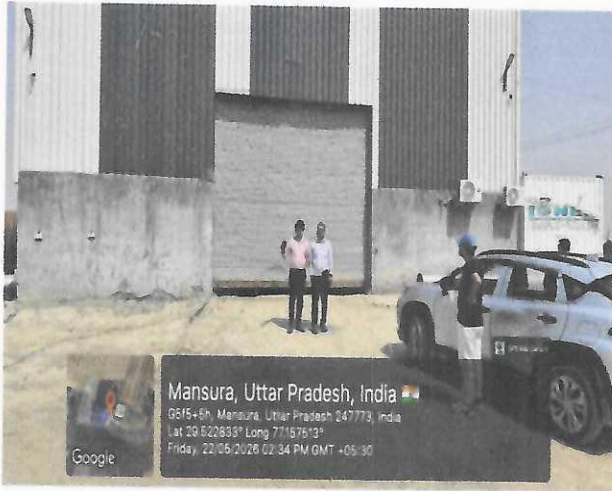
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शामली।


Kuntosh Kumar 22/05/26

(कुँवर संतोष कुमार)
सहा०पर्या०अभि०

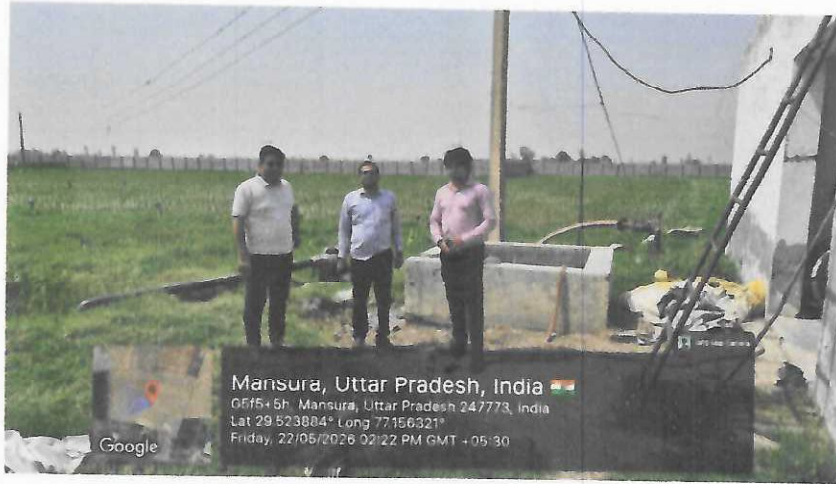
उ०प्र० प्रदूषण नियंत्रण बोर्ड
मुजफ्फरनगर।

संयुक्त निरीक्षण के समय लिये गये फोटोग्राफ



Handwritten signatures and initials: KJEJA, PJE

संयुक्त निरीक्षण के समय लिये गये फोटोग्राफ



Handwritten signature
JEA R.P.M.
JE

(Special Purpose Vehicle for Integrated Textile Park)

Regd. Office: C-6, Basement, Green Park Main, Hauz Khas, New Delhi-110016

Project Site: Village Rataund (Khasra No. 268, 273, 279, 284, 286, 288, 289, 291, 292, 293, 299), District Shamli, Uttar Pradesh
GSTIN : 09AAHCI8459H1Z0

Directors: Mr. Gaurav Gupta | Mr. Rajendra Kumar Gupta

Date: 10/04/2026

Ref: ITPL/UND/NC/2026-001

To,

The Regional Officer, UPPCB, Muzaffarnagar, UP.

Subject: Undertaking that no construction or development activity has been or will be commenced before grant of CTE and EC

Respected Sir,

We, M/s Ionex Textile Park Pvt. Ltd., hereby solemnly declare and undertake as follows:

1. NO construction, land development, earth-filling, levelling, foundation work, or any physical activity whatsoever has been commenced or undertaken at the project site at Village Rataund (Khasra No. 268, 273, 279, 284, 286, 288, 289, 291, 292, 293, 299), District Shamli, Uttar Pradesh as on the date of this undertaking.
2. We shall NOT commence any construction or development work at the project site until the Consent to Establish (CTE) is duly granted by the Hon'ble UPPCB and the Environmental Clearance (EC) is obtained from SEIAA, Uttar Pradesh.
3. We understand that commencement of construction prior to obtaining CTE and EC is a punishable offence under the Water Act 1974, Air Act 1981, and EIA Notification 2006, and we shall strictly abide by all regulatory requirements.
4. Only ready made boundary work is done.

For and on behalf of M/s Ionex Textile Park Pvt. Ltd.

For IONEX Textile Park Private Limited

Mr. Gaurav Gupta Director

Director

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Appeal/OA NO. 114 of 2026

In re:

Dr. Amit KumarPlaintiff /Appellants/
Petitioner/Complainant

VERSUS

Union of India & Ors.Defendant/Respondent/
Accused

KNOW ALL to whom these present shall come that I/We
Anuj Kumar Chaubey the above named Law officer
do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above
noted case & authorize :-

**Mr. Pradeep Misra, Mr. Daleep Dhyani, Advocates,
138, New Lawyers Chamber, Supreme Court of India,
New Delhi, Ph. :011-23070011, Mob. 9810252518, 9811070721**

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on my/our behalf.

AND I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

AND I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

AND I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

AND I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 26 day of 05 2026

Ac Anuj Kumar Chaubey (subject to the terms of fees.)

(PRADEEP MISRA)(DALEEP DHYANI)
Advocate Advocate (D/435/01)

Anuj Kumar Chaubey
Client
Anuj Kumar Chaubey
Law Officer-I
U.P. Pollution Control Board
Lucknow

